

ANF-7B
APPLICATION FOR PAYMENT OF INTEREST ON DELAYED REFUND OF DUTY DRAWBACK (DBK) / TERMINAL EXCISE DUTY (TED) ON DEEMED EXPORTS / CENTRAL SALES TAX (CST) ON SUPPLIES TO EXPORT ORIENTED UNITS (EOU)/EHTP/STP/BTP
(Please see Para 7.10 (b) of HBP)

1. IEC Details	
(i)	IEC Number
(ii)	Date of Issue
(iii)	Issuing Authority
2. Applicants' details	
(i)	Name
(ii)	Address (Registered Office in case of companies and Head Office in case of others)
(iii)	Telephone
3. Application Submission Details	
(i)	Name of the concerned Regional Authority (RA)/Development Commissioner (DC)
(ii)	Date on which application for claim was filed
(ii)	Amount of TED/DBK/CST claim
4. Details of main claim	
i)	Whether Duty Drawback: Yes/No
ii)	Whether Terminal Excise duty: Yes/No
iii)	Whether Central Sales Tax: Yes/No
iv)	File No. of the Regional Authority/DC where main claim was filed and settled
v)	Amount claimed as DBK/TED/CST
vi)	Amount settled by Regional Authority/DC with cheque No. and date
vii)	Date of approval of the claim as communicated to the applicant through standard letter by the Regional Authority/DC (attach a photo copy of the Approval Letter for ripe claims issued by Regional Authority/DC).
viii)	Amount of interest claimed @ 6% p.a simple interest which should be calculated from the date of one month after the date of approval till the date of issuance of cheque in settlement of the claim (attach calculation sheet).

- Note:**
- (i) No interest is payable upto one month of final approval of claim by RA/DC.
 - (ii) If claim is not settled within one month of final approval of the claim due to any reasons, the RA/DC will calculate interest on approved claim upto the date of payment of the claim (date of cheque).

- Enclosures:**
- (i) Photocopy of approval letter for ripe claims.
 - (ii) Intimation letter by which payment details have been communicated.
 - (iii) Calculation sheet for interest claimed.

DECLARATION / UNDERTAKING

1. I / We hereby declare that the particulars and the statement made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from. If found incorrect or false, it will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
2. I / We undertake to abide by the provisions of FT (D&R) Act, the Rules and Orders framed there under, the FTP, HBP, Appendices & ANFs, and the ITC(HS) Classification of Export & Import Items.
3. I / We hereby certify that none of the Proprietor / Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / company which has come to the adverse notice of DGFT.
4. None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI.
5. None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company, as the case may be, is/are a Proprietor/Partner(s)/Director(s)/Karta/Trustee in any other firm/Company which has come under the adverse notice of DGFT or is in the caution list of RBI, to the best of my knowledge.
6. I / We further declare and undertake that I / We shall immediately refund the amount of interest obtained by us if it is found to be in excess of our entitlement upon post-issue scrutiny by Government/Audit/concerned authority.
7. I / We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
8. I hereby certify that I am authorized to verify and sign this declaration as per paragraph **9.06** of Foreign Trade Policy.

Place
Date

Signature of the Applicant
Name
Designation
Official Address
Residential Address
Email:
Telephone No.(O):

GUIDELINES FOR APPLICANTS

1. Application has to be filed for claiming interest if Terminal Excise Duty (TED)/Duty Drawback/Central Sales Tax (CST) due to a claimant is not paid within a period of one month from the date of final approval of claim by the Regional Authority (RA)/Development Commissioner (DC), Special Economic Zone (SEZ)
2. Application to be filed within 90 days of the date of receipt of principal amount towards settlement of the claim.
3. Application has to be filed in ANF-7B.
4. Application has to be filed with the same RA/DC, which has sanctioned and released the TED/Drawback/CST.
5. Each individual page of the application has to be signed by the applicant.
6. Application must be accompanied by documents as per details given below:
 - i) Photocopy of approval letter for ripe claims.
 - ii) Photocopy of forwarding letter of cheque alongwith photocopy of the cheque.
 - iii) Calculation sheet for interest claimed.
 - iv) Any additional document relevant for claiming interest on delayed payment